

B. SYNTHETIC TEXTILES (Value in Rupees)

	Mill Made and Powerloom	Handloom
1994-95	24510.34	124.76
1995-96	31033.27	60.73
1996-97	31953.68	207.42

C. WOLLEN TEXTILES

	Mill and Powerloom	Handloom
1994-95	4513.65	861.65
1995-96	6250.69	356.61
1996-97	10063.59	304.21

[English]

Non Banking Finance Companies

1607. SHRI MOHAN RAWALE :

SHRI BHIMRAO VISHNUJI BADADE :

SHRI SANAT KUMAR MANDAL :

Will the Minister of FINANCE be pleased to state :

(a) whether in a bid to avoid mandatory registration with the Reserve Bank of India, (RBI), several dubious Non-Banking Finance Companies (NBFCs) merged with manufacturing units within their group and also a number of companies are non-functioning;

(d) if so, the names of these NBFCs; and

(c) whether the Government propose to lay on the Table of the House a list identifying these NBFCs, which got themselves registered with the R.B.I.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) Reserve Bank of India (RBI) have reported that they do not have any specific information about NBFCs getting merged with manufacturing units within their group.

(b) Does not arise.

(c) Reserve Bank of India have reported that as many as 37,478 companies have applied for a certificate of Registration. Preliminary scrutiny and processing of the application has been initiated by RBI.

World Bank Loan

1608. SHRI D. P. YADAV : Will the Minister for the State in the Ministry of FINANCE be pleased to state :

(a) total loan of World Bank outstanding against India, as on date;

(b) whether due to the inflation it is increasing day by day and it is more than the per capita income; and

(c) if so, the effective steps taken by the Government to reduce this loan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) The total loan of the World Bank (including non-government loans) outstanding against India as on 30.6.97 is as under :-

(in Rupees Crores)	
IBRD	31,880
IDA	63,587
Total	95,587

(b) and (c) No, Sir. Does not arise.

Dumping Activities

1609. SHRI NARAYAN ATHAWALAY :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received increasing number of complaints of dumping activities;

(b) if so, the details of the complaints received investigated during each of the last three years;

(c) the details of measures taken to establish a strong and efficient Administrative Agency to look into the complaints and carry out regulatory activities effectively; and

(d) the details of most significant achievements of the Anti-Dumping Authority during 1996-97 and the position of complaints under investigation, particularly for Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) and (b) The details of the complaints investigated during the last three years are given in the attached Statement.

(c) and (d) With a view to establish a strong and efficient machinery to look into the petitions for imposition of Anti-Dumping and other Duties, the Government is contemplating setting up a Directorate General of Anti-Dumping and Allied Duties. The Anti-dumping system is not envisaged for any particular state but for the entire domestic industry.

Statement**Anti dumping cases initiated in India against overseas suppliers**

Products	Country	Date of Initiation	Remarks
1	2	3	4
1. Potassium Permanganate	China	30.12.94	Final Duty imposed on 5.9.95